

"That the Bill further to amend the Constitution of India be taken into consideration."

I introduced this Bill on 22nd June 1962 and it has taken four years somehow or other....

Mr. Chairman: He would only introduce the Bill today. He will continue his speech on the next day.

Shri U. M. Trivedi: It has been already introduced. I am moving this Bill for consideration now. It was my preliminary remark that this Bill was introduced by me on 22nd June 1962 to accept the language of 13,71,933 souls living in India—the Sindhis—whose mother-tongue is Sindhi, whom in order to attain independence for our country, we sacrificed.

Mr. Chairman: He will continue his speech on the next day when it comes up for discussion.

17.02 hrs.

BUSINESS OF THE HOUSE

Mr. Chairman: The Leader of the House could not make the statement this morning. He will make it now.

Shri Hari Vishnu Kamath (Hoshangabad): He is in form now. We pray for his speedy recovery.

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): Thank you.

With your permission, Sir, I rise to announce that Government Business during the remaining part of the current Session will consist of:—

- (1) Consideration and passing of the Essential Commodities (Amendment) Bill, 1966.

- (2) Consideration of a Resolution seeking approval of President's Rule in Punjab.

- (3) Consideration and passing of—

The Punjab State Legislature (Delegation of Powers) Bill, 1966.

The Delhi High Court Bill, 1965, as reported by the Select Committee.

The Punjab Reorganisation Bill, 1966.

- (4) Consideration of a motion for reference of the Representation of the People (Amendment) Bill, 1966 to a Joint Committee.

- (5) Consideration and passing of the Railway Property (Unlawful Possession) Bill, 1966, as passed by Rajya Sabha.

- (6) Further consideration and passing of the Banaras Hindu University (Amendment) Bill, 1965 as passed by Rajya Sabha.

- (7) Consideration and passing of the Unlawful Activities (Prevention) Bill, 1966.

Some hon. Members: The Black Bill.

Shri Satya Narayan Sinha: I do not know whether it is black or white, but it is a Bill.

- (8) Discussion on the Gold Control Order in a motion to be moved by Shri Prakash Vir Shastri and others on Saturday, the 3rd of September at 4.00 P.M.

In order to complete the above business, I request you and the House to agree to the extension of the Session by four more sittings on the 3rd, 5th, 6th and 7th September, 1966.

Shri Umanath (Pudukkottai): Sir, last Friday, and Friday before that, I had raised the question of the Bidi

[Shri Umanath]

and Cigar Bill being put off for so many years. I wanted an assurance from the hon. Minister that it would be brought during this session. Then the hon. Minister gave an assurance that this particular Bill will be introduced for discussion and passing towards the end of the session. That was the assurance given. He has not included it in the statement that he has made and again it is going to be put off. It means that an assurance given is being violated. If assurances are violated by the hon. Minister like this, it is a very bad thing. Then if somebody protests, they move a motion expelling or suspending him. They gave an assurance. Now the hon. Minister is keeping silent. He violated the assurance and now he is keeping silent. If they go on violating assurances like this, we would not definitely tolerate it.

श्री काशीराम मुत्ता (अलवर) : श्री जगदेव सिंह सिद्धांती ने जो प्रस्ताव आज रखा था उस पर सदन ने दो घंटे बढ़ाये हैं और ये दो घंटे सदन को सोमवार को मिलने चाहियें। वह बहुत ही महत्वपूर्ण प्रस्ताव है। यदि उसके लिए सोमवार को दो घंटे और न दिये गये तो उसका महत्व समाप्त हो जाएगा। सदन ने उस समय भी इच्छा प्रकट की थी कि सोमवार को दो घंटे इसको दिये जायें। लीडर आफ दी हाउस ने इसके बारे में कुछ नहीं कहा है। इसका उनको स्पष्टीकरण करना चाहिये।

Shri Shinkre (Marmagoa): Shri Jagannath Rao said in the morning that Shri Satya Narayan Sinha would make a statement on that.

Shri Vasudevan Nair (Ambalappuzha): Sir, when the session started, Government had proposed that there will be a debate on external affairs. I wonder how this is being left out. I think a debate took place in the Rajya Sabha on external affairs. That is, again, another instance to show how the Government is treating this House, because on such important

subjects, I hope you will agree with me, the Lok Sabha should have a debate.

Secondly,—I do not know whether I have missed it—there were some supplementary Demands relating to Kerala. I do not know whether he read that out or he has missed it. What has happened to that? Can he postpone such a thing to the next session? I do not know what has happened.

Shri Hari Vishnu Kamath: Sir, I will be brief and make only the points. Firstly, if I heard him aright, last week, last Friday, he said that the report of the Vigilance Commission, the Central Vigilance Commission, would be taken up in this session. He has not made any reference to that in his statement today.

Secondly, I am sorry that by making this announcement, reading the list of business, so late in the day and not in the morning, he has unwittingly, inadvertently.....

Mr. Chairman: It was announced in the morning that the statement would be made in the evening.

Shri Hari Vishnu Kamath: He has inadvertently, not deliberately, deprived us of the right to table questions for Tuesday, the 6th. If he had done it in the morning, we could have given notice by 3.15 P.M. and those questions would have been admitted for the 6th September—Tuesday. I would first, therefore, ask him, ask the Leader of the House, whether now—one day perhaps is too late—it is due to his own fault, because last Friday he should have announced the definite extension of the session, even when we asked him about it he left it hanging in mid-air and he only said that he may ask the House to sit on the 3rd and 5th—when I raised the question before the Speaker two days ago he did not reply to that question at all—because of the way they have gone about this business, the wayward fashion in which they have gone about this business, to

make amends for their conduct, they should waive the rules, if necessary, to ensure that on Monday the 4th—we do not want Question Hour on Saturday—but on Monday and Tuesday there will be question hour.

Mr. Chairman: For those days that are being extended, there will be no question hour.

Shri Hari Vishnu Kamath: There should be.

Mr. Chairman: There will be no question hour for those days.

Shri Hari Vishnu Kamath: Why? Usually, when the session is extended, we have question hour on those extended days also. Only on Saturdays we have no question hour.

Mr. Chairman: On the days that are already announced in the time-table, of course, you will have it, but on the days that are being extended we will not have it.

Shri Indrajit Gupta (Calcutta South West): Why not?

Shri Hari Vishnu Kamath: Even then, on Wednesday there must be question hour, because ten days notice can be given. It is only because of the blunder of the Minister that we cannot have question hour on Monday and Tuesday. I submit that the rule might be waived so as to provide question hour on Monday and Tuesday, besides Wednesday, all the three days.

Shri Daljit Singh (Una): The discussion on the Report of the Commissioner for Scheduled Castes and Scheduled Tribes is still pending before the House. I may submit that some time should be allotted for its completion in the session.

श्री दे० शि० पाटिल (यवतमाल) :
चेयरमैन साहब, शिड्यूल्ड कास्ट एंड शिड्यूल्ड ट्राइब्स आर्डर अमेंडमेंट बिल इस सत्र में

पेश करके पास करने की सूचना जो लोक सभा से सूची आयी है, उस में दी गई थी। मैं सदन को मालूम कराना चाहता हूँ कि नवम्बर 1963 में स्वर्गीय पंडित जवाहर लाल नेहरू ने इस सभा में एक वचन दिया था कि यह बिल जल्दी लाया जायगा.....

सभापति महोदय : मुद्दतसर में कहिए ।

श्री दे० शि० पाटिल : श्रीर कैलाशवासी स्वर्गीय लाल बहादुर शास्त्री ने इस बिल के बारे में 21 मई 1965 को यहाँ वचन दिया था.... (व्यवधान) सभापति महोदय, यह बात बहुत गम्भीर है, आदिवासियों का प्रश्न है और गये सत्र में श्रीमती इन्दिरा गांधी ने मई 16, 1966 को मुझे एक लेटर दिया है जिसमें यह बिल पास करने का वचन दिया है :

"Now the Bill is ready. But, as you know, I am told there is no time to have this Bill introduced during the present session. I shall see that the Bill is introduced and passed at the next session."

मैं पूछना चाहता हूँ वह कब आयेगा ? हम इस के लिए सब पार्टियों की तरफ से लीडर को आश्वासन देना चाहते हैं कि इस बिल के लिए एक घंटे दो घंटे ज्यादा बैठने के लिए तैयार हैं। मैं आपसे विनती करता हूँ कि यह बिल लाया जाय जिससे कि आदिवासियों की, उनके विद्यार्थियों की स्कालरशिप जो बन्द है, वह न बन्द हो ।

श्रीमती सहोदराबाई राय (दमोह):
मैं माननीय मंत्री से प्रार्थना करती हूँ, पिछले अधिवेशन में भी मैंने कहा, दो अधिवेशनों से कहा जा रहा है कि बोड़ी बनाने वाले कारीगर जो हैं उन को मजदूरी पूरी नहीं मिलती है, यह आश्वासन दिया था कि अगले सत्र में बिल लायेंगे। इसलिए बोड़ी का बिल जरूर लाना चाहिए और यह मुझे बताया जाय कि अभी लायेंगे या भविष्य में ?

डा० राम मनोहर लोहिया (फर्रुखाबाद) : ज्यादा नहीं तो घंटे भर की बहस जरूर हो जिस में कुछ मोटी बातें जानी जा सकें जो गलती में और झूठ में फर्क बता सकें वरना मेरा जैसा आदमी मान लो, झूठ बोलता रह और फिर बाद में छाती तानकर कह दे कि मैं तो सच बोला था, मेरा अन्तःकरण साफ है, तो कोई पता नहीं चल पायेगा कि क्या मामला है। इसलिए इस सत्र में यह बहुत जरूरी हो गया है वरना विशेषाधिकार के अधिकार का तो मखौल होता रह जायगा और मैं मन्त्री महोदय से एक प्रार्थना करना चाहता हूँ कि वह दो वादाखिलाफी इस वक्त कर गए। एक तो भूमि हरण, भारत के क्षेत्रफल के बारे में इतनी कसमें खा कर के आश्वासन दिया था, उस को आप तोड़ रहे हैं और दूसरे लोग जेलों में पड़े हुए हैं और यह कह रहे हैं कि हम चुनाव करवायेंगे तो इन दोनों के बारे में बता दें।

श्री शिव नारायण (बांसी) : अध्यक्ष महोदय, मैं यह चाहता हूँ कि यह जो 20 लाख आदमी, बीड़ी बनाने वाले हैं, इन का प्रश्न बड़ा गम्भीर है और दूसरी बात...

सभापति महोदय : देखिए जो बात कही गई हो, वह न दोहराइए।

श्री शिव नारायण : मैं नहीं दोहरा रहा हूँ। नया मेरा सुझाव यह है कि कल शनिवार को और अगला जो शनिवार है इस में भी अगर हाउस बैठे और शार्ट नोटिस क्वेश्चन और क्वेश्चन आवर बन्द कर दिया जाय तो सारा काम पूरा हो सकता है।

Shri Sonavane (Pandharpur) : I would earnestly request the Leader of the House to consider further extension beyond the 7th and complete the urgent business suggested by Shri D. S. Patil and Shrimati Sahodra Bai. Another point I would urge is that the unfinished discussion on the Scheduled Castes and Scheduled Tribes

Commissioner's Report should be completed. If that is left unfinished, a very wrong impression would be given to this section of the Scheduled Castes and Scheduled Tribes.

Dr. L. M. Singhvi (Jodhpur) : I would like to enter a plea with the hon. Minister of Parliamentary Affairs and the Leader of the House that the Indo-Pakistan situation which is part-discussed should be concluded and the Defence Minister intervene in the debate during this session because we are very keen to know his views and the position.

The railway accidents debate remains part-discussed and only about 10 minutes more are to be utilised for the reply to the debate. I would request the hon. Minister to find ten minutes somewhere in this session to conclude that debate.

The third point is in respect of the Unlawful Activities (Prevention) Bill which has generated considerable controversy in the country. I would request him to persuade the Hon. Minister of Home Affairs to postpone the consideration of this Bill until the next session.

I also welcome his agreeing to the discussion on Gold Control on the 3rd.

Shri S. Kandappan (Tiruchengode) : I would like to join my voice with the plea made by Shri Umanath.

Mr. Chairman : What has been said need not be repeated. That will save time.

Shri S. Kandappan : There are tens and thousands of bidi workers who are rotting and are on the verge of poverty.

Mr. Chairman : That has been said already.

Shri S. Kandappan : That Bill has already been passed by the Rajya Sabha and is yet to be passed here. So, I think, the hon. Minister would kindly find time for this.

Another important matter that I would like to bring to the notice of the Leader of the House is the much-talked of Language Bill. There is a talk in the air that the Government is hesitating to bring forward the Language Bill because they are afraid of the prospect of elections in the Hindi speaking areas and I have my own fear.

Mr. Chairman: That has nothing to do at the moment.

Shri S. Kandappan: It is relevant. There were so many promises made here in this House that they were bringing the Bill very quickly. Even in 1963 they made that promise. After that they have repeated the promise and still it is in the promise stage. I would like to know from the Minister categorically whether they are bringing this Bill in this session or not. Let them say it openly.

श्री विश्वनाथ पांडेय (सलेमपुर) : माननीय सभापति महोदय, आप के माध्यम से मैं संसदीय कार्य मंत्री से निवेदन करना चाहता हूँ कि इस सदन में सिंचाई मंत्री महोदय ने दो वक्तव्य दिये हैं भोषण बाढ़ के संबंध में जो कि कई प्रान्तों में आई है और उस के संबंध में मैंने भी और हमारे बहुत से सदस्यों ने ध्यान आकर्षण का भी प्रस्ताव दिया था, अल्पसूचित प्रश्न भी दिये थे लेकिन उस पर गौर नहीं किया गया और वह नामंजूर कर दिये गए। हमारे देवरिया जनपद के अन्दर नारायणी, बड़ी गंडक नदी है उस में जो छितीनी के पास बांध टूट गया है उस जगह पर 27 गांव जलमग्न हुए और 30 हजार आदमी बे घर गए हैं . . .

सभापति महोदय : यह स्टेट सबजेक्ट त नहीं है।

श्री विश्वनाथ पांडेय : यह जो गंडक नदी है, उसका बांध केन्द्रीय सरकार के अन्तर्गत है, और इस तरीके को दुर्घटना प्रान्तों में कई स्थानों पर हुई है। तो मैं आपके माध्यम

से प्रार्थना करता हूँ कि जब कि यह सब 7 तारीख तक बढ़ा दिया गया है तो उस में कुछ समय निकाल कर गंडक बाढ़ के संबंध में विचार विमर्श किया जाय।

Mr. Chairman: Dr. Ranen Sen.

Dr. Ranen Sen (Calcutta East): My point has been covered. I wanted to emphasise the introduction of Bidi and Cigar Bill.

Shri S. M. Banerjee (Kanpur): There are only five points and I will mention them briefly. But the Minister does not hear; both the Ministers are talking.

Shri Umanath: Sir, say "Order, order" to them.

Mr. Chairman: Order, order.

Shri S. M. Banerjee: We would request the hon. Minister kindly to hear.

My first point is that, as announced by the hon. Minister the motion about the scrapping of gold control is likely to be discussed or will be discussed on the 3rd at 4 P.M. If I am not wrong, only one hour has been given to it.

Mr. Chairman: It can be taken up at that time.

Shri S. M. Banerjee: I would only request the hon. Minister if it is possible, please discuss it on the 31st or on the 1st because the situation has worsened.

The second point is that when the Supreme Court's judgment came in connection with the Bonus Act, striking certain sections of the Bonus Act, we were assured by the Labour Minister, Mr. Jagjivan Ram, that in this session some sort of a Bill would be introduced or he would make a statement. I want that some statement

[Shri S. M. Banerjee]

should be made on this because we may have many disputes on the bonus during the Puja time. The third point is this. It is quite clear from the hon. Minister's statement that the time has been extended upto 7th practically to pass the Unlawful Activities (Prevention) Bill. The lawful assembly is being declared as unlawful. This discussion should not take place on the face of the advice given by the Attorney-General—the Attorney-General has given his advice against this Bill.

The fourth point is that we should have a discussion—does not matter even if we have to sit upto 9th—, an elaborate discussion, on the 56th Report of the PAC. This is a very important report and we should discuss that. It is not known whether the Commission which is proposed to be appointed—it is not the type of Commission which we wanted—will deal with the 55th and 56th Reports. We want to know from the hon. Minister whether the Commission that is likely to be appointed will deal with the 50th, 55th and 56th Reports of the PAC.

श्री यशपाल सिंह (कैराना) : सभापति महोदय, मेरा सिर्फ एक प्रश्न है। माननीय मंत्री जी से मेरी दरखास्त है कि जब यहां ये ऐसा तय कर चुके हैं कि सैटर-डे को नहीं बैठेंगे, तो फिर ऐसी कौन सी मुसीबत आ गई कि सरकार पर शनि सवार हो जाता है, यह शनि क्यों सवार होता है.....

सभापति महोदय : आर्डर, आर्डर। मैं आपसे यह दरखास्त करूंगा कि जो अभी एनाउन्स किया गया है, अगर उस पर आप कुछ कहना चाहते हैं, तो वह कहिये।

श्री यशपाल सिंह : मैं यह कह रहा हूँ कि स्पीकर साहब ने फंसला दिया हुआ है और माननीय मंत्री जी भी मान चुके हैं कि हम सैटडे को नहीं बैठेंगे। हम लोगों का कांस्टीचुएन्सी में जाने का प्रोग्राम पहले से बन जाता है, महीनों पहले बन जाता है कि सनडे को

वहां जाना है, अब अगर यहां का प्रोग्राम बदल जाय तो वहां अपने न पहुंचने के लिये दसियों हजार खत लिखने पड़ेंगे कि सनडे को नहीं आ रहा हूँ। इसलिये ऐसा निर्णय क्यों किया जाता है। आप काम को खत्म करने के लिये सात-आठ बजे तक बैठ सकते हैं, 9 बजे तक बैठ सकते हैं, लेकिन सैटडे हमारा खाली नहीं है।

श्री सत्य नारायण सिंह : मैं पहले श्री यशपाल सिंह की ही बात का कहना चाहता हूँ। हाउस जानता है कि हाउस पहले सैटडे को बैठा करता था, उस के बाद हम लोगों ने फंसला किया कि सैटडे को नहीं बैठेंगे। इस बार काम का भार इतना है कि वह जल्दी खत्म नहीं हो सकता, इसीलिये सैटडे को बैठ रहे हैं और हाउस का भी इसीलिये एकस्टेंड किया है।

Many suggestions have been made and I have been reminded of some of my commitments. I am quite conscious of all those things. But I have placed before the House the situation as it is.

Shri Hari Vishnu Kamath: Emergency.

Shri Satya Narayan Sinha: We first thought that we would not extend this session even by a day; later we thought that we would extend it by two days; now we have decided to extend it by four days. It is not that we do not want to sit but a large number of members are ery very anxious—maybe, a few members here would not mind sitting even upto the end of December—to go back to their constituencies; because of the coming elections, they have to go to their constituencies and do many things; naturally they are very very anxious. What can we do?

You have seen that almost all the members who want this thing or that thing to be discussed are, prepared, with all respect to them, to spend the

time on non-legislative business. If you see, we have practically been working only for 3½ hours every day—I mean official business. We have worked it out. In this session, somehow or other—I do not blame anybody for this—the situation has been such that we have worked every day only for 3½ hours. I am still prepared to accommodate most of the things which have been suggested and about which I have made some commitments, provided the House agrees to sit late, till 6 or 7 O'Clock. (*Interruptions*) The difficulty is that some of the members raise the point of quorum and the House has to be adjourned. I am really between, if I may use that expression, the devil and the deep sea. So what is to be done? I request the hon. members who are not interested in sitting late, for God's sake, not to raise the point of quorum. If we sit every day one hour more, we shall be able to push through some of the suggestions of the hon. members. As regards the biri labour Bill, I plead guilty because I had promised more than once; since the hon. Member has again reminded me of that, I would request hon. Members to sit late if necessary on some day and pass it; if necessary, on the last day we should sit late and pass that biri Bill.

Shri Hari Vishnu Kamath: Let there be a night session.

Shri Satya Narayan Sinha: It does not matter if there is to be a night session or anything else. I am committed to that.

Shri Hari Vishnu Kamath: Let us have a midnight session on the last day.

Shri Satya Narayan Sinha: It does not matter if we have to sit late, but on that day, I would request my hon. friend not to raise the point of quorum again. If my hon. friends would co-operate with us, we are prepared and we can put through many things.

If they do not co-operate and at the same time stand up and say that this thing has not been included unwittingly or inadvertently or that there has been some waywardness and so on, that is not proper.

Shri Hari Vishnu Kamath: Deliberately?

Shri Satya Narayan Sinha: My hon friend's vocabulary is so rich, and he can use those phrases. But when I try to hit him back, he takes exception.

Shri Hari Vishnu Kamath: I do not take exception at all.

Shri Satya Narayan Sinha: So, all these expressions of views are there. But I would still appeal to you about one thing.

For instance, take the case of the discussion on the international situation. I would like to tell you that I wanted to put it through. 8 hours have been allotted to it. But as you know, the session of the UN General Assembly is there, and the External Affairs Minister is going away. Therefore, we cannot have it now.

Shri Dinen Bhattacharya (Serampur): But the Prime Minister is here.

Shri Hari Vishnu Kamath: My hon. friend the leader, is here.

Shri Satya Narayan Sinha: He wants that I should discuss the international situation? What is this?

Shri S. M. Banerjee: Shri Dinesh Singh is there.

Dr. Ranen Sen: The Leader of the House should be able to guide us in matters of international relations as well.

Shri Dinen Bhattacharya: He is the seniormost Minister.

Shri Satya Narayan Sinha: At that time, the Leader of the House was discussing it and dealing with it not as the Leader of the House but because he was the External Affairs Minister

[Shri Satya Narayan Sinha]

My friend perhaps is forgetting those things so easily.

Shri Vasudevan Nair: Before going to New York, the External Affairs Minister should know what we want him to say there.

Shri Satya Narayan Sinha: The difficulty is this. If we do not put through these Bills in both the Houses, it is no use passing them here. After all, we have got two Houses. My hon. friends must know that....

Shri Hari Vishnu Kamath: Abolish that House.

Shri Shinkre: He should say 'the other place'.

Shri Satya Narayan Sinha: Unless we put through those Bills in the other House also, it is of no use. So, all these difficulties are there.

So far as the Bill regarding biri labour is concerned, I would still see that it must be put through in this session. It does not matter if we have to sit late. But I would request the House to co-operate and have it passed.

Shri S. M. Banerjee: What about gold control?

Shri Satya Narayan Sinha: About Gold Control, I have already put it down in the list.

Shri S. M. Banerjee: My question is about a statement in regard to the release of those persons who had been arrested. Those arrears are taking every day.

Shri Satya Narayan Sinha: That is not my concern.

In the end, if I have not been able to fulfil some commitments which I have made, if something which some of the Members earnestly desire should be put through cannot possibly be taken up, I would only say that we are all helpless in the circumstances for which all of us are responsible.

Mr. Chairman: From all this, two things emerge. The first is that now this House has to agree that it will sit on the 3rd, 5th, 6th and 7th September, 1966. Do I take it that the House agrees to sit on those days?

Several Hon. Members: Yes.

Mr. Chairman: The second is that the Question Hour will be there only on the 7th September, 1966, because only that would give clear 10 days for the asking of questions. I would like to make that very clear.

Now, we shall proceed to the next item.

श्री काशीराम गुप्त (अलवर) : अध्यक्ष महोदय, मैंने अभी जो प्रस्ताव रखा था कि जो प्रस्ताव आज आया है, उस के दो घंटे बढ़ें हैं, उस को सोमवार को लेना चाहिए, नहीं तो वह रह जायगा और वक्त नहीं मिलेगा, डिफेन्स मिनिस्टर को उसका उत्तर भी देना है।

Dr. L. M. Singhvi: What about the Defence Minister's concluding or intervening speech?

श्री सत्यनारायण सिंह : मैंने सब का जवाब दे दिया है। एक तरह से जा हो सका है, वह ठीक है, जो नहीं हो सका।
What cannot be cured must be endured.

Mr. Chairman: Now, we shall take up the half-an-hour discussion.

श्री काशीराम गुप्त : मिनिस्टर माहेंब चले जा रहे हैं, जो उन से पूछा है, उसका उन्होंने उत्तर नहीं दिया है।

Shri S. Kandappan: It is not fair that the hon. Minister of Parliamentary Affairs should be leaving the House in this manner when the hon. Member Shri Kashi Ram Gupta is raising a point.

Mr. Chairman: Order, order. Now, we shall take up the half-an-hour discussion.

17.30 hrs.

JOB SECURITY IN OIL COMPANIES*

Shri Dinen Bhattacharya (Serampore): Mr. Chairman, I am sorry that I have to initiate this discussion when the Minister in charge of Labour and Employment is absent from the House.

Mr. Chairman: He is sitting here.

Shri Dinen Bhattacharya: I am referring to Shri Jagjivan Ram who can deliver some goods. Otherwise, what is the good of raising this matter?

Mr. Chairman: You may rest assured about the Minister who is present.

Shri Dinen Bhattacharya: My question is very vital and long standing but a simple one. It is whether Government is in a position to guarantee security of job for the employees of the oil companies. This issue has been raised so many times here and outside. But every time we have seen some sort of bungling, whether it is on this or that; that is why the employees are suffering. So I had asked for this half an hour discussion. Some positive assurance and commitment must come from Government, from the Minister in charge, who is not only the Labour Minister but also a Cabinet Minister, because it concerns a policy matter of the whole Government.

Hundreds of complaints were made by the employees and their trade unions about the anti-labour scheme and backdoor retrenchment method adopted by the foreign oil

companies. The matter also came up before both Houses of Parliament for discussion. I can here cite a letter addressed to the Chief Controller of Import and Export by the employees of these oil companies regarding the importation of accounting machines. Long ago, in 1963, the employees of these companies cautioned Government and requested them not to issue any permit for import of these machines which will cause a serious situation regarding the employment position in these oil companies. But unfortunately as everybody knows, this Government does not care for the interest of the employees; it always looks to the interest of the monopoly concerns, specially the foreign monopolies, in this case the foreign oil companies. This request of the employees was not heard by the Government as a result of which the companies brought in these machines and in a very tricky way introduced method of 'voluntary retirement' in these companies.

There was a tripartite committee consisting of Government representatives, the employees' representatives and the employers' representatives. After hard labour, the Committee produced a report. I do not know why upto now that report has not been laid on the Table of the House so that Members would be enabled to know what are its contents. Even now I request Government to place it on the Table so that we can know what is there in it.

So far as I have gathered, the terms of reference of the Committee are as follows:

"The Tripartite Committee would look into the whole problem of job security and reduction of staff.... The investigation would include an examination of the nature and extent of introduction of machines and